GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:752
ANSWERED ON:14.08.2012
REPORT OF NIDM AND MCD ON ILLEGAL CONSTRUCTIONS
Pakkirappa Shri S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Institute of Disaster Management (NIDM) and the Municipal Corporation of Delhi (MCD) have submitted any report concerning vulnerability of buildings in the Trans-Yamuna area of the National Capital Territory of Delhi;
- (b) if so, the details thereof and the action taken thereon;
- (c) whether illegal construction is still going on unabatedly in the Trans-Yamuna area;
- (d) if so, the details thereof and the action taken against all such illegal constructions;
- (e) the total number of complaints received against MCD engineers concerning illegal constructions during each of the last three years and the current year and the action taken on each complaint; and
- (f) the measures taken to check illegal constructions in the NCT of Delhi in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): The Commission of Inquiry, constituted by the Government of NCT of Delhi, to look into an incident of collapse of building at Lalita Park, Laxmi Nagar, Delhi on 15th November, 2010, had assigned the National Institute of Disaster Management (NIDM) the vulnerability survey of buildings in Trans-Yamuna area. The Institute conducted the survey of buildings by Rapid Visual Screening and submitted its report to the Commission of Inquiry on 11th August, 2011, which was included as an annexure in the final report of the Commission of Inquiry.
- (c) & (d): Whenever any unauthorized construction comes to notice, action is taken against it under the provisions of the Delhi Municipal Corporation Act, 1957. Action taken against the unauthorised constructions during the last three years and the current year in Trans-Yamuna area of Delhi is as under:

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Number of properties booked for demolition 3250 Number of properties sealed 437 Number of properties demolished 3919
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(e): The Municipal Corporation of Delhi (MCD) has informed that during the last three years and the current year (up to 08.08.2012), 16000 complaints have been received regarding unauthorised constructions. However, on the basis of gravity of the allegations made, 475 complaints were taken up for investigation by its Vigilance Department. The year-wise details in this regard are as under:

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Year Number of complaints Cases investigated by Regular Departmental Action received in Vigilance Vigilance Department (RDA) registered in Department of MCD of MCD Vigilance Department of MCD
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2009 2753 116 40
2010 2520 91 63
2011 5383 124 25
2012 5344 144 8
(up to
29.2. 2012)
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During the aforementioned period, 395 Engineers of MCD were proceeded against departmentally for allowing unauthorized constructions.

(f): Whenever any unauthorized/illegal construction is noticed, action against it is taken by the Building Department of the respective Zone as per provisions of the Delhi Municipal Corporation Act, 1957. Recently, the infrastructure for detection and control of

unauthorized/illegal constructions in Delhi has been revamped. In this context, a number of measures have been taken which include restructuring and strengthening of Central Control Room, Zonal Control Room, Demolition Squad etc.In addition, a Nodal Steering Committee has been set up by the Hon'ble High Court of Delhi to monitor actions against unauthorized/illegal constructions.